

**HIGH COURT OF KARNATAKA,  
BENGALURU**

**Dated: 8<sup>th</sup> November, 2021**

**NOTICE**

In all pending matters where the Advocates/Party in persons intend to get the matter listed in view of urgency, an application accompanied by an affidavit narrating the urgency shall be filed in the counter. The said application shall be posted before the respective Benches on the second day from the date of filing.

All fresh matters shall be automatically listed on the days notified below:

- 1. Criminal Petitions U/s 439 of Cr.P.C – 3<sup>rd</sup> day from the date of filing.**
- 2. Criminal Petitions U/s 438 of Cr.P.C, Criminal Petitions U/s 482 of Cr.P.C and Writ Petitions under Article 226 r/w Sec. 482 of Cr.P.C and Criminal Revision Petitions – 4<sup>th</sup> day from the date of filing.**
- 3. Criminal Appeals – 4<sup>th</sup> day from the date of filing.**
- 4. All Writ Petitions & Writ Appeals – 5<sup>th</sup> day from the date of filing.**
- 5. All Civil matters – 5<sup>th</sup> day from the date of filing.**

(The General Holidays shall be excluded for counting the days)

In case of fresh matters if the Advocates/Party in persons intend to get the matter posted prior to the day's notified above, memo in the prescribed format attached herewith narrating the urgency may be moved before the respective Benches.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

Sd/-  
**(K.S. BHARATH KUMAR)**  
**REGISTRAR (JUDICIAL)**

**IN THE HIGH COURT OF KARNATAKA AT  
BENGALURU/DHARWAD/KALABURAGI**

**MEMO FOR POSTING**

FR No. :  
Case No. :  
Classification :  
Petitioner/Appellant :  
Respondent :  
Single Bench/  
Division Bench :  
Roster Judge/s :  
Fresh or Old :  
Date of filing :  
Category : Orders/I.A./Prl. Hearing/  
B-Group  
Date of the impugned order :  
Urgency  
(To be explain briefly)  
Requested Date for listing :  
  
Place:  
Date: Advocate for \_\_\_\_\_  
Party-in-person